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Tuesday,

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GOVERNMENT OF MANIPUR SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

### NOTIFICATION Imphal, the 18th April, 2006

No. 2/18/2006-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 10-4-2006 is hereby published townstill state in the official Gazette. Masteson vonas er skol la it

#### THE MANIPUR (HILL AREAS) DISTRICT COUNCILS (SECOND AMENDMENT) ACT, 2006 (Manipur Act No. 10 of 2006)

#### AN ACT

further to amend the Manipur (Hill Areas) District Councils Act, 1971 .-

Be it enacted by the Legislature of Manipur in the fifty-seven year of the Republic of India as follows;

- 1. Short title and commencement.—(1) This Act may be called the Manipur (Hill Areas) District Councils (Second Amendment) Act, 2006.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. Amendment of section 29.—After sub-section (1) of section 29 of the Manipur (Hill Areas) District Councils Act, 1971 (hereinafter referred to as the Act), the fellowing new sub-section (1A) shall be inserted, namely.— TO A METER TO SERVICE WAS A

- "(IA) The District Council shall have the powers to notify any part of the area of the Autonomous District as urban area for the purpose of formulation of development plan and to execute the works."
- 3. Insertion of a new section 44A.—After section 44 of the Act, the following new section shall be inserted, namely.-

"44-A-Allotment/transfer/lease of land situated in an Autonomous district.-No Deputy Commissioner of the Hill Areas shall have powers to allot/ transfer/lease the land situated in an Autonomous district other than for public purposes except in pursuance of a resolution passed by a Dirtrict Council at a meeting thereof by a majority of not less than two-third of its Council Members."

4. Addition of a new section 54.—After section 53 of the Act, the following new section shall be added, namely.—

"54 Repeal.—The Manipur (Hill Areas) District Council Act, 2000 (Manipur Act No. 11 of 2000) is hereby repealed."

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A. SUKUMAR SINGH. Secretary (Law), Government of Manipur.

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